

1	2	3	4
<b>2016-17</b>			
1.	Administrative Training Institute Nagaland	₹ 2,00,000/-	No Utilization Certificate has been received
2.	State Academy of Training, Manipur	₹ 3,86,000/-	No Utilization Certificate has been received
3.	Uttarakhand Academy of Administration, Nainital	₹ 2,00,000/-	₹ 2,00,000/-
<b>2017-18</b>			
1.	Haryana Institute of Public Administration, Gurgaon	₹ 2,00,000/-	No Utilization Certificate has been received
2.	Institute of Management in Government, Kerala	₹ 2,00,000/-	No Utilization Certificate has been received
<b>2018-19</b>			
1.	Uttarakhand Academy of Administration, Nainital	₹ 2,00,000/-	No Utilization Certificate has been received
2.	Haryana Institute of Public Administration, Gurgaon	₹ 2,00,000/-	No Utilization Certificate has been received
3.	Mahatma Gandhi State Institute of Public Administration, Punjab	₹ 4,00,000/-	No Utilization Certificate has been received
4.	Anna Institute of Management, Tamil Nadu	₹ 4,00,000/-	No Utilization Certificate has been received

#### **Mechanism to decide administrative delay**

542. SHRI NEERAJ SHEKHAR:

SHRI RAVI PRAKASH VERMA:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 2521 given in the Rajya Sabha on the 3rd January, 2019 and state:

(a) the details of authority to whom officials of Central Government under NPS need to represent for consideration of their cases to decide whether such delay is administrative or otherwise as per the judgements of High Court of Delhi;

(b) the basis on which Government or the above authority would consider and decide in absence of any criteria or guidelines; and

(c) the mechanism through which Government would decide administrative delay or otherwise on the facts of each case?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) For any service related matter/grievance, a Government servant can represent to the administrative authority in the concerned organization/office/Department. The question whether there is any delay in appointment and whether such delay is on account of administrative reasons or otherwise, can be decided by the Government keeping in view the facts of each case and the views of the concerned administrative authority.

#### **LTC in flights under 'UDAAN' scheme**

543. SHRI RAVI PRAKASH VERMA:

SHRI NEERAJ SHEKHAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Personnel and Training permits the officials of Central Government to avail LTC in flights under UDAAN scheme of Government under which private airlines have been granted licenses;

(b) if so, the details thereof;

(c) if not, the reasons therefor and whether Government would issue orders for reimbursement of ticket purchased by employees under UDAAN scheme under which affordable fares are being charged;

(d) if so, by when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (e) At present, the officials of Central Government are allowed to travel by Air India flights only while availing LTC. However, the facility to avail tickets in all airlines including private airlines is admissible at present in case of LTC *in lieu* of Home Town/All India LTC travel to North East Region (NER), Jammu and Kashmir (J&K) and